

ITEM NO.19

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 18940/2026

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 16-01-2026
IN LPA NO. 368/2024 PASSED BY THE HIGH COURT OF DELHI AT NEW DELHI]

SANGITA RAI

PETITIONER(S)

VERSUS

NEW DELHI BAR ASSOCIATION & ORS.

RESPONDENT(S)

FOR ADMISSION

Date : 01-06-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s): Mr. Shishir Pinaki, AOR

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner.
2. We are not inclined to interfere with the impugned order in exercise of our jurisdiction under Article 136 of the Constitution of India.
3. The Special Leave Petition is, accordingly, dismissed and the accompanying interlocutory application(s), if any, stands disposed of.

(ABHINAV KUMAR)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR